Written Answers to			[5 December, 2012]		Unstarred Questions		179
1	2	3	4	5	6	7	8
28	Uttar Pradesh	40607	40681	42635	5	21	24
29	West Bengal	77864	74740	70946	68	48	51
30	Andaman Nicobar	967	997	579	0	0	0
31	Chandigarh	86	86	86	0	0	0
32	Dadra and Nagar Haveli	40	40	40	0	0	0
33	Daman and Diu	126	126	127	0	0	0
34	Lakshadweep	88	88	88	0	0	0
35	Puducherry	2562	2667	2667	0	0	0
	All India	660007	669447	665575	3390	3684	3338

Welfare of plantation labourers/workers under Central Wage Board

1352. DR. PRABHAKAR KORE: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) what are the provisions made to ensure the welfare of plantation labourers/workers under the Central Wage Board;
 - (b) whether Central Wage Board revised its policies/decisions from time to time;
- (c) whether it is a fact that wages are not revised to meet the requirement of changing needs of the labourers;
 - (d) if so, the reasons therefor, and
 - (e) the response of Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) Plantation labourers/workers are not covered under the Wage Board constituted by the Ministry of Labour and Employment. Government of India had constituted only one Wage Board for the Tea Plantation workers in the year 1960. After that no Wage Board has been constituted for the Plantation workers.

(b) to (e) Question does not arise.